

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.2003/2019
Un-numbered Company Appeal (AT) No. ___/2019
(F.No.14.06.2019/NCLAT/UR/789

In the matter of:

Jai Kumar Karnani & Ors. Appellants

Versus

Karnani Finance Enterprises & Ors. Respondents

Appearance: Mr. Ashok Kumar Jain, Advocate for the Appellants.

01.07.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 14.06.2019 and the Office after scrutiny of the Memo of Appeal on 17.06.2019, intimated the defects to the Appellants on the same day and returned the Memo of Appeal on 18.06.2019. The Appellant re-filed the Memo of Appeal on 26.06.2019. It is stated in the Interlocutory Application (IA) that petitioner's clerk was informed by the Registry that there has been delay of one day hence an application for condonation of delay in re-filing has to be filed and since the advocate of the Petitioner was on holiday, the same could not be filed in time. Hence, there is delay of two days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellants, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellants and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 03.07.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar